

Jio launches low-cost smartphones

New Delhi, Apr 3: Jio launches low-cost smartphones to help regain subscriber momentum. Near-term delay in tariff hike does not de-rail the long-term structural uptrend story in average revenue per user (ARPU), as any consolidation scenario could further boost Jio's subscriber addition, said a recent note by JM Financial. Jio's subscriber momentum remained muted in the course of FY21, partly on account of spectrum constraints due to a surge in data usage post-COVID.

Haier introduces new range of mounted refrigerators

Coimbatore, Apr 3: Haier, the global leader in Home Appliances & Consumer Electronics and World's Number 1 brand in Major Appliances for 12 Consecutive Years, has unveiled 17 new variants of Big Bottom Mounted Refrigerators in 3 and 4-star range. The new additions to Haier's revolutionary BMR – Bottom Mounted Refrigerator series flaunt the all-new magic convertible series that allows temperature to be controlled between a wide range of +9°C to -24°C to cater to the unique requirements of different food items for retaining their freshness and nutrition for longer duration. Different foods have different temperature requirements for storage. Not all foods are best stored at the exact

NAME CHANGE

I, SANA SHABBIR IMANI

D/o Shabbir Yacoob Imani

Date of Birth: 14.11.2001

Native Place: Chennai

Residing at: One 74, Tower II-504, 174, Satyadev Avenue MRC Nagar, R A Puram, Chennai -600 028

Shall henceforth be known as

SANA IMANI

D/o Shabbir Yacoob Imani

SANA SHABBIR IMANI

PUBLIC NOTICE

This is to inform the General Public that on 30.03.2021 around 11.00 A.M. when I was travelling between J.C.P Office and Tondiarpet Post Office on T.H.Road my documents bearing Reg.No.764/1958 registered on 26.03.1958 standing in the name of (1) T.A. Ardhanari Mudaliar (late) (2) T.A. Mariappa Mudaliar (Late) pertaining to S.No.75/3, Village D.Maramangalam, Taluk Omalur, Salem West. Anyone who finds it may kindly handover the same to the under signed and the finder will be suitably rewarded.

M.Nagarajan

Inspector of police (Intel)

Todndiarpet, Chennai – 600081

Phone: 9790930089

Leader Batteries signs Ajay Devgan as brand ambassador

Chennai, Apr 3: Pilot Industries, pioneer in the E-Rickshaw, Inverter and Solarbattery segments in India, signs Ajay Devgan as the brand ambassador for their leading brand “Leader Batteries”. The company, with its focus on power, performance and quality, has been providing world-class and futuristic energy solutions in Storage Energy and Lead(Pb) products. To expand their communication from businesses to consumers at large, Leader Batteries is ecstatic to partner celebrated Bollywood actor Ajay Devgan as their brand ambassador. With his strong, grounded personality and established connect in the heartland as well across different corners of the country, he perfectly fits the brand ethos with his everyman

Panasonic Carbon India Co. Limited

(CIN: L29142TN1982PLC009560)

Regd Office: Pottipati Plaza, 3rd Floor, 77, Nungambakkam High Road, Nungambakkam, Chennai 600034. Tel: 044-28275216, 044-28275226

Web: www.panasoniccarbon.co.in

NOTICE OF LOSS OF SHARE CERTIFICATES

Notified for information of all concerned that the shareholders, whose certificate numbers are given below together with distinctive numbers have intimated the Company that their share certificates have been lost and have requested the Company to issue duplicate Share certificates. The public is hereby cautioned against dealing in any way with these share certificates. Any objection whatsoever in respect of the following share certificates should be intimated to the Company Secretary at the corporate office mentioned herein above within 15 days from the date of publication of this notice. If no objection is received within 15 days, duplicate share certificates will be issued to the respective Shareholders.

Name of Shareholder	Address	Folio No	Distinctive No	Certificate No	No of Shares
Ramachandran D	No.5, J.J. Road Sundarajapuram Madurai – 625 001	00001150	2121101-2121150 2824215-2824224	9103 21890	50 10

No claims will be entertained by the Company with respect to the Original Share Certificates subsequent to the issue of Duplicate thereof.

Place: Chennai

Date: 2 April 2021

For Panasonic Carbon India Co. Limited

Company Secretary

FORMATS C-1

(for candidate to publish in Newspapers, TV)

Declaration about Criminal Cases

(As per the judgement dated 25th September, 2018, of Hon'ble Supreme Court in WP(Civil) No.536 for 2011 (Public Interest Foundation & Ors.Vs.Union of India & Anr.)

Name and address of candidate: G.NANDAGOPAL

Name of the Political Party: Independent

Name of Election: Tamil Nadu Legislative Assembly

Name of Constituency: 25- Mylapore

I, G.NANDAGOPAL, a candidate for the above mentioned election, declare for public information the following details about my criminal antecedents:

Sl. No.	Pending Criminal cases			Details about cases on conviction for criminal offences	
	Name of Court	Case No. and status of case	Section(s) of Acts concerned and brief description of offence (s)	Name of Court & date(s) of order (s)	Description of offence(s) & punishment imposed
1.	NA	NA	NA	NA	NA
2.	NA	NA	NA	NA	NA
3.	NA	NA	NA	NA	NA
4.	NA	NA	NA	NA	NA

In the case of election to council of States or election to Legislative Council by MLAs, mention the election concerned in place of name of constituency.

Format C-1

Declaration about criminal cases:

(As per the judgement dated 25th September 2018, of Hon'ble Supreme Court in W.P.(Civil) No. 536 of 2011 (Public Interest Foundation & ors Vs Union of India & Anr)

Name and address of the candidate: M.Karikalan & No.4, 4th Cross street, Kurinji Nagar, West Tambaram, Chennai - 600 045

Name of political party: AMMK (Amma Makkal Munnettra Kazhagam)

Name of the Election: TN State Assembly election 2021 - TNLA 2021

Name of the Constituency: 31. Tambaram Assembly Constituency

I, M.Karikalan, a candidate for the abovementioned election, declare for public information the following details about my criminal antecedents:

(A) Pending Criminal Cases:				
Sl.No.	Name of the court	Case No and dated	Status of the case(s)	Section(s) of Acts concerned and brief description of offence(s)
1	--	FIR No. 1454 of 2017 dated 27.08.2017, Tambaram West Police Station	Pending	Inducing people to damage the banners

(b) Details about cases of conviction for criminal offences

Sl.No	Name of the court & date(s) of order(s)	Description of offence(s) & punishment imposed	Maximum Punishment imposed
	None	None	None

PUBLIC NOTICE

My client Mr.A.Manoj, S/o.K.Arumugam, aged about 35 years, residing at 87/42, Appar Sami Koil Street, Mylapore, Chennai - 600004 is intending to purchase the following property.

Schedule of the Property

Item 1: (Present owner is Sridhar J.Bharadwaj who had ad purchased the same vide Registered Sale Deed dated 13/12/2001 registered as Doc.No.2992/2001 before SRO Mylapore) All that piece and parcel of land measuring 250 sq.ft of undivided share of land out of total extent 2390 sq.ft. bearing New Door No.44/2, Old Door No.108/2, P.S.Sivaswamy Salai, Previously Sullivan Garden Road, 2nd Lane, Mylapore, Chennai - 4 along withFlat No. C-1 with built up area of 875 sq.ft. with corresponding car park 'C-1' on the I Floor of the building constructed therein.

Item 2: (Present owners of the above property are Mrs.Kalyani Naganathan Mrs. Lakshmi Ramadurai and Mrs. S.G Hemalatha who had purchased the same vide (1) Registered Sale Deed dated 28/03/1996 registered as Doc.No.857/1996 before SRO Mylapore (557 sq.ft. of undivided share) & (2) Registered Sale Deed dated 28/03/1996 registered as Doc. No. 860/1996 before SRO Mylapore (388 sq.ft. of undivided share), had constructed a multi storied complex along with other owners by entering into a Memorandum of Understanding dated 14/04/1996). All that piece and parcel of land measuring 945sq.ft of undivided share of land out of total extent 2390 sq.ft. bearingassessed as New Door No.44/1, Old Door No.108/1, P.S.Sivaswamy Salai, Previously Sullivan Garden Road, 2nd Lane, Mylapore, Chennai - 4 along withFlat No. A with built up area of 2065 sq.ft. on the I Floor of the building constructed with corresponding car park "A" & store room in the ground floor adjacent to lift therein Both Item Nos. 1 & 2 bounded on the: North By : R.S.No.1599 West By : R.S.No. 1602/1 East by : Sullivan Garden 2nd Lane South by : R.S.No. 1602/1 Situated within the Sub-Registration District of Mylapore and Registration District of Chennai Central Whereas, the present owners of the Item No. 2 property detailed hereinabove i.e. Mrs.Kalyani Naganathan, Mrs. Lakshmi Ramadurai and Mrs.S.G Hemalatha had misplaced their original documents i.e. (i) Sale Deed dated 28/03/1996 registered as Doc.No.857/1996 before SRO Mylapore, (ii) Sale Deed dated 28/03/1996 registered as Document No.860/1996 before SRO Mylapore & (iii) Memorandum of Understanding dated 14/04/1996 entered into between Mrs.Renuka Shantaram, Mr.R.Mohan, Mrs. Kalyani Naganathan, Mrs. Lakshmi Ramadurai and Mrs.S.G Hemalatha and had issued a Public Notice on 30/12/2020 in the newspapers 'Daily Thanthi' (English) and 'Hindu Tamil' (Tamil) through their Advocate Ms.T.Yashodha that any person having knowledge of the aforesaid documents or having any claim are to make the same within 15 days from the date of notice. It is represented to my client that there has been no claim made with respect to the lost documents' property. Further, the Inspector of Police, G3 Kilpauk Police Station has issued a Non Traceable Certificate dated 08/03/2021 that the above original documents could not be traced. In and by this notice, it is informed that if any person has any right, claim or interest over the schedule property other than the present owners, the said person can contact the undersigned with details within 10days. Otherwise, my client Mr.A. Manoj will proceed to purchase the property and no claim from any third party will affect the rights of my client.

S.S.Rajesh

Advocate

Flat 'A', 'Srilalitha', D.No.16, Sripuram 1st Street, Royapettah, Chennai - 600014 Ph: 9884718421 Email: mail@rualegal.com

FOR THE ATTENTION OF THE CREDITORS OF M/s.ULTRA TILE PRIVATE LIMITED

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Ultra Tile Private Limited
2.	Date of Incorporation of Corporate Debtor	25.08.1993
3.	Authority under which Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	U26960TN1993PTC025667
5.	Address of the Registered Office of Corporate Debtor	KPM'S SAPPHIRE, No: 26, 11th Avenue Ashok Nagar Chennai TN 600083 IN
6.	Insolvency Commencement Date in respect of Corporate Debtor	31.03.2021. Order received and acknowledged by IRP on 31.03.2021
7.	Estimated Date of Closure of Insolvency Resolution Process	27.09.2021
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: L V ShyamSundar, Registration Number: IBBI/IPA-002/IP-N00262/2017-18/10775
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Cpp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600067. Email: shyam.ascend@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Cpp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu - 600087. Email: circ.ultratile@gmail.com with a copy marked to shyam.ascend@gmail.com Landline: 044-43535657, Mobile: 9884882326(Office)
11.	Last Date for Submission of Claims	14.04.2021 (14 days period reckoned from the date of commencement of CIRP. i.e. 31.03.2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim resolution professional	Not applicable based on the understanding of the IRP as on date.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable based on the understanding of the IRP as on date
14.	(a) Relevant Forms and (b) Details of authorized representatives	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable based on the understanding of the IRP as on date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.Ultra Tile Private Limited on 31.03.2021. The creditors of M/s.Ultra Tile Private Limited are hereby called upon to submit their claims with proof on or before 14.04.2020 (14 days period reckoned from the date of commencement of CIRP. i.e. 31.03.2021) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Claims by Operational Creditors shall be submitted in Form B; Claims by Financial Creditors shall be submitted in Form C; Claims by workman or an employee of the corporate debtor shall be submitted in Form D; Claims by numerous workmen or employees of the corporate debtor may be submitted by an authorized representative on their behalf in Form E. The claim form can be downloaded from https://www.ibbi.gov.in/home/downloads and be submitted with proofs to the IRP at the address /email-ID mentioned against entry No. 10

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional : LV SHYAM SUNDAR

Date : 01.04.2021

Place: Chennai

Signature of Interim Resolution Professional: 

FORMAT C-1 (for candidate to publish in Newspapers, TV)

Declaration about Criminal Cases

(As per the judgment dated 25th September, 2018, of Hon'ble Supreme Court in WP (Civil) No. 536 of 2011) (Public Interest Foundation & Ors. Vs. Union Of India & Anr)

Name and address of candidate : VINOJ @VINOJ P .SELVAM Age :34 Yrs

S/o. Panneer Selvam

No.43/16, Sarangapani Street, T Nagar, Chennai - 600 017.

Name of Political Party : Bharatiya Janata Party

(Independent candidates should write "Independent" here)

Name of Election : Tamilnadu Legislative Assembly Election 2021

Name of Constituency : Harbour (18)

I, Vinoj @ Vinoj P.Selvam son of Panneer Selvam, a candidate for the above mentioned election, delcare for public information the details about my criminal antecedents:

Sl.No.	Pending Criminal Cases			Details about cases on conviction for criminal	
	Name of Court	Case No. and Status of Case	Section(s) of Acts concerned and brief description of offences	Name of Court & date(s) of order(s)	Description of offences & punishment imposed
1	N/A	Cr.No.1661/2020 B2 - Esplanadu PS (Charge Sheet Not Filed)	U/s.143, 188, 269, IPC r/w 3 of Epidemic Disease Act, Sec.51 (b) Disaster Management Act, 41 (6) TNCP Act,	N/A	N/A
2	N/A	Cr.No.1491/2020 C3- Seven Wells PS (Charge Sheet Not Filed)	U/s.143, 188, 269, IPC r/w 3 of Epidemic Disease Act, Sec.51 (b) Disaster Management Act, 134 TNCP Act,	N/A	N/A
3	N/A	Cr.No.1415/2020 C3- Seven Wells PS (Charge Sheet Not Filed)	U/s.143, 188, 269 IPC	N/A	N/A
4	N/A	Cr.No.38/2021 C1- Flower Bazar PS (Charge Sheet Not Filed)	U/s.143, 188 IPC,	N/A	N/A
5	N/A	Cr.No.1405/2020 T4- Maduravoyal PS (Charge Sheet Not Filed)	U/s.143, 188 IPC, r/w 3 of Epidemic Disease Act, 1987	N/A	N/A
6	N/A	Cr.No.2727/2020 D1- Thiruthani PS (Charge Sheet Not Filed)	U/s.143,341,188,269,270 IPC r/w Sec.51(a),(b) Disaster Management Act,	N/A	N/A
7	N/A	Cr.No.1303/2020 Karur Town PS (Charge Sheet Not Filed)	U/s.143,341,269 IPC r/w 3 of Epidemic Disease Act, 1987,	N/A	N/A

* In the case of election to Council of States or election to Legislative Council by MLAs, mention the election concerned in place of name constituency.



மாற்றுத்திறனாளிகள் பங்கேற்ற தேர்தல் விழிப்புணர்வு இருசக்கர வாகன பேரணி

காஞ்சீபுரம் கலெக்டர் கொடியசைத்து துவக்கினார்

காஞ்சீபுரம், ஏப்.3- தமிழ்நாடு சட்டமன்ற தேர்தல் நடப்பெறும்வரை முன்னிட்டு, காஞ்சீபுரம்மாவட்டத்தில் 4 சட்டமன்ற தொகுதிகளில் உள்ள பொதுமக்கள் 100 சதவீதம் வாக்களிப்பதை வலியுறுத்தும் வகையில் மாவட்ட தேர்தல் நடத்தும் அலுவலர்கள்,

புதுவையில் 191 பேருக்கு கொரோனா தொற்று

புதுவை,மார்க். 3 - புதுவையில் இன்று புதிதாக 191 பேருக்கு கொரோனா தொற்று உறுதி செய்யப்பட்டது. இவர்களில் 140 பேர் புதுவையிலும் 44 பேர் கானாக்காலிலும் 1 நபர் ஏனாமியில் 6 பேர் மாகேமியும் அரசு மருத்துவ மனசகளில் சிகிச்சைக்காக அனுமதிக்கப்பட்டுள்ளனர். கடந்த 24 மணிநேரத்தில் கொரோனா பாதித்து சிகிச்சை பெறுவோரில் இன்று இறப்பு இல்லை. இன்று மட்டும் 137 பேர் குணமடைந்து வீடு திரும்பினர்.

மாவட்ட அரசு அலுவலர்கள் மற்றும் தனியார் தொண்டு நிறுவனங்கள் ஆகியோர் பொதுமக்கள் கூடும் பல்வேறு இடங்களான பேருந்து நிலையங்கள், வழிபாட்டுத் தலங்கள், சந்தைகள், பள்ளிகள், கல்லூரிகள், தனியார் தொழிற்சாலைகள், நகராட்சி, பெருநகராட்சி பகுதிகள் மற்றும் பல்வேறு கிராமங்களில் உள்ள ஊரகப் பகுதிகள் போன்ற பல்வேறு இடங்களில் தேர்தல் விழிப்புணர்வு நிகழ்ச்சிகளை நடத்தி வருகின்றனர்.

மேலும் மாநிதி வாக்குச்சாடிகள் அமைக்கப்பட்டு வாக்காளர்கள் தங்களது வாக்குகளை எவ்வாறு வாக்களிப்பது என்பது குறித்து மாநிதி வாக்குப்பதிவு நடைபெற்று வருகிறது. அதன் தொடர்ச்சியாக காஞ்சீபுரம் மாவட்ட கலெக்டர் அலுவலக வளாகத்தில் மாற்றுத்திறனாளிகள் நலத்துறை சார்பாக மாற்றுத் திறனாளிகள் வருகின்ற சட்டமன்ற தேர்தலில் காஞ்சீபுரம் மாவட்டத்தில் உள்ள 4 சட்டமன்ற தொகுதிகளில்

100 சதவீதம் வாக்களிக்க வலியுறுத்தும் வகையில் சவிதா கல்லூரியில் பயிலும் தொழில்முறை சிகிச்சை நிபுணர்களின் தேர்தல் விழிப்புணர்வு நடன நிகழ்ச்சியினை மாவட்ட தேர்தல் அலுவலரும், கலெக்டருமான மகேஸ்வரி ரவிகுமார் பார்வையிட்டார். பிறகு மாற்றுத்திறனாளிகளுடன் வாக்காளர் உறுதிமொழியை ஏற்றுக்கொண்டு, மாற்றுத்திறனாளிகள் பங்கேற்ற தேர்தல் விழிப்புணர்வு இருசக்கர வாகன பேரணியை கொடியசைத்து துவக்கி வைத்தார்.

மேலும் மாவட்ட கலெக்டர் அலுவலக வளாகத்தில் அமைக்கப் பட்டுள்ள மாநிதி வாக்குச்சாடிக் மையத்தில் மாற்றுத்திறனாளிகள் தங்கள் வாக்குகளை எவ்வாறு வாக்களிப்பது என்பது குறித்து விழிப்புணர்வு ஏற்படுத்தப்பட்டது.

இந்நிகழ்ச்சிகளில் மாற்றுத் திறனாளிகள் நல அலுவலர் பாபு மற்றும் அரசு அலுவலர்கள் கலந்து கொண்டனர்.

ஏல் அறிவிப்பு
R.Mahender Kumar, 1433, T.P.Chatram Main Road, Shenoy Nagar, Chennai-30 என்ற அடகு வணிகர் வசம் நான் 01.01.2019முதல்31.12.2019முடிய காலளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்கள் நான் 19.04.2021 அன்று மாவை 3 மணியளவில், நெ.89/54, வள்ளலார் தெரு, கோடம்பாக்கம், சென்னை-600 024 என்ற விவரத்தில் எழும்பூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் அவர்கள் முன்னிலையில் **ஏலதாரர் பாப்பணா ஆக்ஷினியால்** ஏலம் போடுவார். *****

K.Keval Chand Prop: K. Jawarilal, 19/7/1, Mari Street, Mandaveli, Chennai-28 என்ற அடகு வணிகர் வசம் நான் 01.01.2018முதல்31.12.2020முடிய காலளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்கள் நான் 15.04.2021 அன்று காவை 11 மணியளவில், நெ.89/54, வள்ளலார் தெரு, கோடம்பாக்கம், சென்னை-600 024 என்ற விவரத்தில் எழும்பூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் அவர்கள் முன்னிலையில் **ஏலதாரர் பாப்பணா ஆக்ஷினியால்** ஏலம் போடுவார். *****

P.Kaluram, 154/18, Manali Road, Ezhil Nagar, B-Block, Kodingaiyur, Chennai-118 என்ற அடகு வணிகர் வசம் நான் 01.01.2019முதல்28.02.2020முடிய காலளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்கள் நான் 19.04.2021 அன்று காவை 11 மணியளவில், நெ.89/54, வள்ளலார் தெரு, கோடம்பாக்கம், சென்னை-600 024 என்ற விவரத்தில் எழும்பூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் அவர்கள் முன்னிலையில் **ஏலதாரர் பாப்பணா ஆக்ஷினியால்** ஏலம் போடுவார். *****

Ashapura, Old No.5/515, New No.5/533, Velachery Main Road, Medavakkam, Chennai-100 என்ற அடகு வணிகர் வசம் நான் 01.01.2017 முதல் 31.12.2019 முடிய காலளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்கள் நான் 12.04.2021 அன்று காவை 11 மணியளவில், நெ.89/54, வள்ளலார் தெரு, கோடம்பாக்கம், சென்னை-600 024 என்ற விவரத்தில் எழும்பூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் அவர்கள் முன்னிலையில் **ஏலதாரர் பாப்பணா ஆக்ஷினியால்** ஏலம் போடுவார். *****

Bharath, 2A, Ella Muthu Amman Koil Lane, Palavanthangal, Chennai-114 என்ற அடகு வணிகர் வசம் நான் 01.01.2017முதல்31.12.2019முடிய காலளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்கள் நான் 19.04.2021 அன்று காவை 11 மணியளவில், நெ.89/54, வள்ளலார் தெரு, கோடம்பாக்கம், சென்னை-600 024 என்ற விவரத்தில் எழும்பூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் அவர்கள் முன்னிலையில் **ஏலதாரர் பாப்பணா ஆக்ஷினியால்** ஏலம் போடுவார். *****

Pawan Devi, 19/7/1, Mari Street, Mandaveli, Chennai-284 என்ற அடகு வணிகர் வசம் நான் 01.01.2018முதல்15.02.2020முடிய காலளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்கள் நான் 19.04.2021 அன்று மாவை 2 மணியளவில், நெ.89/54, வள்ளலார் தெரு, கோடம்பாக்கம், சென்னை-600 024 என்ற விவரத்தில் எழும்பூர் தாலுக்கா, வட்டாட்சியர் அல்லது துணை வட்டாட்சியர் அவர்கள் முன்னிலையில் **ஏலதாரர் பாப்பணா ஆக்ஷினியால்** ஏலம் போடுவார். *****

M.Nirmal Kumar Jain, 4065, 1st Main Road, MMDA Malthur, Chennai-68 என்ற அடகு வணிகர் வசம் நான் 01.01.2017முதல்15.02.2020முடிய காலளவில் அடகு வைக்கப்பட்டு காலங்கடந்தும் மீட்கப்படாத பொருட்கள் நான் 19.04.2021 அன்று மாவை 2 மணியளவில், நெ.89/54, வள்ளலார் தெரு, கோடம்பாக்கம், சென்னை-600 024 என்ற விவரத்தில் எழும்பூர் தாலுக்கா, வட்டாட்சியர் அவர்கள் முன்னிலையில் **ஏலதாரர் பாப்பணா ஆக்ஷினியால்** ஏலம் போடுவார். *****

BEFORE THE SUB-COURT, TAMBARAM AS No. 2 of2016 Against O.S.No. 155/2010 On the file of District Munsiff Court at Tambaram

1. K.Ravichandran
2. C.Krishnan(died)
3. V.Madurai
4. K.Natarajan
5. K.Thirunavukkarasu
6. K.Manikandan

...Appellants /Plaintiffs Vs.

1. E.Krishnamoorthy
2. E.Arumugham
3. D.Ekambaram
4. B.Prakash

...Respondents /Defendants On the above captioned subject matter the Hon'ble Subordinate Judge at Tambaram in AS No 2 of 2016 directed you to appear on 02.06.2021 at 10.30 a.m. Make your appearance either in person or through your advocate failing which the case will be heard in your absence.

அருப்புக்கோட்டை சப் கோர்ட்டு I.A.No.24/2021 O.S.No.146/2019 ராமலட்சுமி வசைமுத்து -என்றா ராஜாராஜன், த/பெ.தியாகராஜன், இலக்கல் 15, ரோஸ் மெடிக்ஸ்கன்டைல் பிரைவேட் லிமிடெட் 2வது மெயின்பிளாடு, பாந்திராத்தேவாதி, முன்னாள் டி.கே.பி.பாண்டிச்சேரி - 605 609, -என்ற இவ்வூறு/வம் பிரதிவாதி

மேற்படி வழக்கில் மேற்படி முகவரரிடில் வாங்கியும் தங்கள் மீது எழுதும் விவரத்தின்படி தாக்கல் செய்யப்பட்டுள்ள வாக்கில் தீர்மானித் உத்தரவுப்படி தாக்கல் செய்ததன் 19.04.2021ல் தேதிமீதல் எழுதும் விவரத்தின்படி காவை 10.30 மணிக்கு தேதிமீதல் அல்லது வாக்கின்படி மூலமே அஜுராக் தங்கள் ஆட்சேபணைவு தெரிவிக்க வேண்டியது. தவறியால் தீர்மானிக்கப்பட உரிய மெல் நடவடிக்கைகள் மேற்கொள்ளப்படும் என இதன் மூலம் அறிவிக்கவாயிற்று. வாக்கிட்டுரை, ஜி.திருமுருகன், எம்.ஏ.பி.எல்., ஆர்.இராசன், பி.ஏ.எல்.எல்.பி. டீ.உட்கவிப்பிரா, பி.ஏ.பி.எல்., ஜி.ராஜா, பி.ஏ.பி.எல்., அருப்புக்கோட்டை.

பொது அறிவிப்பு

இதனால் பொது மக்களுக்கு அறிவிப்பது யாதெனில் என்று கட்சிக்காரர் திரு வினாந்த பெரியசாமி த / பெ.கெ. பெரியசாமி அடுக்கல் 3282582, 3282583, 3282584, 3282585, 3282586, 3282587, 3282588, 3282589, 3282590, 3282591, 3282592, 3282593, 3282594, 3282595, 3282596, 3282597, 3282598, 3282599, 3282600, 3282601, 3282602, 3282603, 3282604, 3282605, 3282606, 3282607, 3282608, 3282609, 3282610, 3282611, 3282612, 3282613, 3282614, 3282615, 3282616, 3282617, 3282618, 3282619, 3282620, 3282621, 3282622, 3282623, 3282624, 3282625, 3282626, 3282627, 3282628, 3282629, 3282630, 3282631, 3282632, 3282633, 3282634, 3282635, 3282636, 3282637, 3282638, 3282639, 3282640, 3282641, 3282642, 3282643, 3282644, 3282645, 3282646, 3282647, 3282648, 3282649, 3282650, 3282651, 3282652, 3282653, 3282654, 3282655, 3282656, 3282657, 3282658, 3282659, 3282660, 3282661, 3282662, 3282663, 3282664, 3282665, 3282666, 3282667, 3282668, 3282669, 3282670, 3282671, 3282672, 3282673, 3282674, 3282675, 3282676, 3282677, 3282678, 3282679, 3282680, 3282681, 3282682, 3282683, 3282684, 3282685, 3282686, 3282687, 3282688, 3282689, 3282690, 3282691, 3282692, 3282693, 3282694, 3282695, 3282696, 3282697, 3282698, 3282699, 3282700, 3282701, 3282702, 3282703, 3282704, 3282705, 3282706, 3282707, 3282708, 3282709, 3282710, 3282711, 3282712, 3282713, 3282714, 3282715, 3282716, 3282717, 3282718, 3282719, 3282720, 3282721, 3282722, 3282723, 3282724, 3282725, 3282726, 3282727, 3282728, 3282729, 3282730, 3282731, 3282732, 3282733, 3282734, 3282735, 3282736, 3282737, 3282738, 3282739, 3282740, 3282741, 3282742, 3282743, 3282744, 3282745, 3282746, 3282747, 3282748, 3282749, 3282750, 3282751, 3282752, 3282753, 3282754, 3282755, 3282756, 3282757, 3282758, 3282759, 3282760, 3282761, 3282762, 3282763, 3282764, 3282765, 3282766, 3282767, 3282768, 3282769, 3282770, 3282771, 3282772, 3282773, 3282774, 3282775, 3282776, 3282777, 3282778, 3282779, 3282780, 3282781, 3282782, 3282783, 3282784, 3282785, 3282786, 3282787, 3282788, 3282789, 3282790, 3282791, 3282792, 3282793, 3282794, 3282795, 3282796, 3282797, 3282798, 3282799, 3282800, 3282801, 3282802, 3282803, 3282804, 3282805, 3282806, 3282807, 3282808, 3282809, 3282810, 3282811, 3282812, 3282813, 3282814, 3282815, 3282816, 3282817, 3282818, 3282819, 3282820, 3282821, 3282822, 3282823, 3282824, 3282825, 3282826, 3282827, 3282828, 3282829, 3282830, 3282831, 3282832, 3282833, 3282834, 3282835, 3282836, 3282837, 3282838, 3282839, 3282840, 3282841, 3282842, 3282843, 3282844, 3282845, 3282846, 3282847, 3282848, 3282849, 3282850, 3282851, 3282852, 3282853, 3282854, 3282855, 3282856, 3282857, 3282858, 3282859, 3282860, 3282861, 3282862, 3282863, 3282864, 3282865, 3282866, 3282867, 3282868, 3282869, 3282870, 3282871, 3282872, 3282873, 3282874, 3282875, 3282876, 3282877, 3282878, 3282879, 3282880, 3282881, 3282882, 3282883, 3282884, 3282885, 3282886, 3282887, 3282888, 3282889, 3282890, 3282891, 3282892, 3282893, 3282894, 3282895, 3282896, 3282897, 3282898, 3282899, 3282900, 3282901, 3282902, 3282903, 3282904, 3282905, 3282906, 3282907, 3282908, 3282909, 3282910, 3282911, 3282912, 3282913, 3282914, 3282915, 3282916, 3282917, 3282918, 3282919, 3282920, 3282921, 3282922, 3282923, 3282924, 3282925, 3282926, 3282927, 3282928, 3282929, 3282930, 3282931, 3282932, 3282933, 3282934, 3282935, 3282936, 3282937, 3282938, 3282939, 3282940, 3282941, 3282942, 3282943, 3282944, 3282945, 3282946, 3282947, 3282948, 3282949, 3282950, 3282951, 3282952, 3282953, 3282954, 3282955, 3282956, 3282957, 3282958, 3282959, 3282960, 3282961, 3282962, 3282963, 3282964, 3282965, 3282966, 3282967, 3282968, 3282969, 3282970, 3282971, 3282972, 3282973, 3282974, 3282975, 3282976, 3282977, 3282978, 3282979, 3282980, 3282981, 3282982, 3282983, 3282984, 3282985, 3282986, 3282987, 3282988, 3282989, 3282990, 3282991, 3282992, 3282993, 3282994, 3282995, 3282996, 3282997, 3282998, 3282999, 3283000, 3283001, 3283002, 3283003, 3283004, 3283005, 3283006, 3283007, 3283008, 3283009, 3283010, 3283011, 3283012, 3283013, 3283014, 3283015, 3283016, 3283017, 3283018, 3283019, 3283020, 3283021, 3283022, 3283023, 3283024, 3283025, 3283026, 3283027, 3283028, 3283029, 3283030, 3283031, 3283032, 3283033, 3283034, 3283035, 3283036, 3283037, 3283038, 3283039, 3283040, 3283041, 3283042, 3283043, 3283044, 3283045, 3283046, 3283047, 3283048, 3283049, 3283050, 3283051, 3283052, 3283053, 3283054, 3283055, 3283056, 3283057, 3283058, 3283059, 3283060, 3283061, 3283062, 3283063, 3283064, 3283065, 3283066, 3283067, 3283068, 3283069, 3283070, 3283071, 3283072, 3283073, 3283074, 3283075, 3283076, 3283077, 3283078, 3283079, 3283080, 3283081, 3283082, 3283083, 3283084, 3283085, 3283086, 3283087, 3283088, 3283089, 3283090, 3283091, 3283092, 3283093, 3283094, 3283095, 3283096, 3283097, 3283098, 3283099, 3283100, 3283101, 3283102, 3283103, 3283104, 3283105, 3283106, 3283107, 3283108, 3283109, 3283110, 3283111, 3283112, 3283113, 3283114, 3283115, 3283116, 3283117, 3283118, 3283119, 3283120, 3283121, 3283122, 3283123, 3283124, 3283125, 3283126, 3283127, 3283128, 3283129, 3283130, 3283131, 3283132, 3283133, 3283134, 3283135, 3283136, 3283137, 3283138, 3283139, 3283140, 3283141, 3283142, 3283143, 3283144, 3283145, 3283146, 3283147, 3283148, 3283149, 3283150, 3283151, 3283152, 3283153, 3283154, 3283155, 3283156, 3283157, 3283158, 3283159, 3283160, 3283161, 3283162, 3283163, 3283164, 3283165, 3283166, 3283167, 3283168, 3283169, 3283170, 3283171, 3283172, 3283173, 3283174, 3283175, 3283176, 3283177, 3283178, 3283179, 3283180, 3283181, 3283182, 3283183, 3283184, 3283185, 3283186, 3283187, 3283188, 3283189, 3283190, 3283191, 3283192, 3283193, 3283194, 3283195, 3283196, 3283197, 3283198, 3283199, 3283200, 3283201, 3283202, 3283203, 3283204, 3283205, 3283206, 3283207, 3283208, 3283209, 3283210, 3283211, 3283212, 3283213, 3283214, 3283215, 3283216, 3283217, 3283218, 3283219, 3283220, 3283221, 3283222, 3283223, 3283224, 3283225, 3283226, 3283227, 3283228, 3283229, 3283230, 3283231, 3283232, 3283233, 3283234, 3283235, 3283236, 3283237, 3283238, 3283239, 3283240, 3283241, 3283242, 3283243, 3283244, 3283245, 3283246, 3283247, 3283248, 3283249, 3283250, 3283251, 3283252, 3283253, 3283254, 3283255, 3283256, 3283257, 3283258, 3283259, 3283260, 3283261, 3283262, 3283263, 3283264, 3283265, 3283266, 3283267, 3283268, 3283269, 3283270, 3283271, 3283272, 3283273, 3283274, 3283275, 3283276, 3283277, 3283278, 3283279, 3283280, 3283281, 3283282, 3283283, 3283284, 3283285, 3283286, 3283287, 3283288, 3283289, 3283290, 3283291, 3283292, 3283293, 3283294, 3283295, 3283296, 3283297, 3283298, 3283299, 3283300, 3283301, 3283302, 3283303, 3283304, 3283305, 3283306, 3283307, 3283308, 3283309, 3283310, 3283311, 3283312, 3283313, 3283314, 3283315, 3283316, 3283317, 3283318, 3283319, 3283320, 3283321, 3283322, 3283323, 3283324, 3283325, 3283326, 3283327, 3283328, 3283329, 3283330, 3283331, 3283332, 3283333, 3283334, 3283335, 3283336, 3283337, 3283338, 3283339, 3283340, 3283341, 3283342, 3283343, 3283344, 3283345, 3283346, 3283347, 3283348, 3283349, 3283350, 3283351, 3283352, 3283353, 3283354, 3283355, 3283356, 3283357, 3283358, 3283359, 3283360, 3283361, 3283362, 3283363, 3283364, 3283365, 3283366, 3283367, 3283368, 3283369, 3283370, 3283371, 3283372, 3283373, 3283374, 3283375, 3283376, 3283377, 3283378, 3283379, 3283380, 3283381, 3283382, 3283383, 3283384, 3283385, 3283386, 3283387, 3283388, 3283389, 3283390, 3283391, 3283392, 3283393, 3283394, 3283395, 3283396, 3283397, 3283398, 3283399, 3283400, 3283401, 3283402, 3283403, 3283404, 3283405, 3283406, 3283407, 3283408, 3283409, 3283410, 3283411, 3283412, 3283413, 3283414, 3283415, 3283416, 3283417, 3283418, 3283419, 3283420, 3283421, 3283422, 3283423, 3283424, 3283425, 3283426, 3283427, 3283428, 3283429, 3283430, 3283431, 3283432, 3283433, 3283434, 3283435, 3283436, 3283437, 3283438, 3283439, 3283440, 3283441, 3283442, 3283443, 3283444, 3283445, 3283446, 3283447, 3283448, 3283449, 3283450, 3283451, 3283452, 3283453, 3283454, 3283455, 3283456, 3283457, 3283458, 3283459, 3283460,

CASES SURGE

Rural Nashik moves to city for beds

TABASSUM BARNAGARWALA
NASHIK, APRIL 2

WITH PACKED food, bedsheets and bottles of water, they camp outside Nashik Civil General Hospital. They are relatives and close contacts of Covid cases admitted there.

There is Digambar Kad, who lives 10km away in Mungsara village. He hired a vehicle and went to three hospitals with sister Poonam Bhoir (27), a blood cancer patient who is now Covid-positive, before finding a bed here.

Yogesh Barve lives 65 km away in Chandwad village but this compound has been his home for the past two days. Inside, his wife Meenal (38) is on oxygen support. Nyaneshwar Mahajan travelled 40 km from Niphad village to admit his mother Janabai (50) after other smaller public facilities, all full, turned them away.

As a second Covid wave rolls over Maharashtra, mainly the rural areas, patients are forced to travel long distances to seek treatment. At Nashik civil hospital, a nodal centre for rural areas, all the 110 beds are full.

Nashik has the fifth highest active caseload in Maharashtra. Officials expected the maximum number of active cases to reach 13,000 based on last year's peak of 11,000 in September. But on Friday, the district surpassed 36,000 active cases.

Rural Nashik recorded 38,949 cases over the last year.

But this March alone, it logged 16,042 new cases. "We did not expect such a steep rise, especially rural areas," says civil surgeon Dr Ratna Raokhande.

Nashik Collector Suraj Mandhare says they have increased testing 30-fold and have been scaling up beds over the last month. "But we can no longer estimate by how much the active caseload will rise. Frankly, we cannot prepare infinitely. Infrastructure is just one component of Covid management," he says. On Thursday, in a meeting with the State Minister in charge of Nashik, Chhagan Bhujbal, Mandhare decided to add 1,300 oxygen beds in the city. But residents of surrounding villages complain of disparity. With the increase, the city of over 20 lakh people will have 4,300 oxygen beds while rural Nashik with 42 lakh people has only 1,050, with 700 occupied.

There are 75 ventilators in rural Nashik but with only eight patients. "We don't have physicians and intensivists to handle all 75," says a Health official.

Dr Anant Pawar, from the district health office, says specialist doctors prefer to work within the Nashik Municipal Corporation, which earns them about Rs 2.5 lakh per month, as against about Rs 75,000 in rural hospitals. Pawar says they have drafted 10 physicians from private hospitals who have agreed to treat Covid patients in rural hospitals – for now.

FULL REPORT ON www.indianexpress.com

Priyanka in self-isolation, cancels poll plans

New Delhi: Congress General Secretary Priyanka Gandhi Vadra Friday cancelled her campaign plans for the next three days in Assam, Kerala and Tamil Nadu and went into self-isolation after her husband, Robert Vadra, tested positive for Covid-19.

"Unfortunately, I came into contact with someone COVID-19 and have tested positive for COVID although I am asymptomatic so far. As per the COVID guidelines, Priyanka and I are self-isolating although she has tested negative," Vadra posted on Facebook. **ENS**

Day after Nandigram violence, BJP, TMC approach poll panel

TMC says CAPF partisan; BJP claims Mamata broke poll code

EXPRESS NEWS SERVICE
KOLKATA, APRIL 2

A DAY after the high-voltage electoral contest in Nandigram and 29 other seats, the Trinamool Congress and the BJP went to the Election Commission and levelled allegations against one another.

While the Opposition party accused Chief Minister Mamata Banerjee of violating the model code of conduct in Nandigram's Boyal area, the TMC delegation complained about glitches in EVMs and the alleged partisan behaviour of the central forces deputed for security at polling booths. The state's ruling party also accused BJP supporters of "unleashing disturbances during the polls".

The high-level TMC delegation that met Chief Electoral Officer (CEO) Aariz Aftab was led by the party's vice-president and former Union Cabinet minister Yashwant Sinha, and state minister Subrata Mukherjee.

After the meeting, Sinha told reporters, "We discovered there were issues with EVMs and gave the EC a list of such glitches..."

In a letter to the poll body, the TMC accused the central armed police forces of acting on the behest of Home Minister Amit Shah. Accusing the forces of "dishonesty" and "fraud" to immobilise the democratic setup, it alleged, "The CAPF, under instructions of the Home Minister, has acted in complete departure from its duty and responsibility to act impartially by being a mute spectator to the continual violence perpetrated by BJP and its goons..."

The BJP delegation to the commission, led by state leader Shishir Bajoria, sought action against Banerjee for protesting at a polling booth in Boyal and accused her of provoking TMC workers. The BJP said it was happy with the work done by the central forces. "TMC is levelling allegations every day, and they are pressuring the EC on various issues..." said Bajoria.



India condemns violence in Myanmar

EXPRESS NEWS SERVICE
NEW DELHI, APRIL 2

INDIA SAID on Friday that it condemns any violence and stands for restoration of democracy in Myanmar – one of its clearest statements about its stand on the regime change in the neighbouring country.

"Let me be very clear. We condemn any use of violence. We believe that the rule of law should prevail. We stand for the restoration of democracy in Myanmar," Ministry of External Affairs (MEA) spokesperson Arindam Bagchi said during the weekly press conference.

"We have urged the release of political prisoners and supported any attempts at resolving the current situation, including through

the efforts of ASEAN. We remain engaged on this issue with our international interlocutors and at the UN Security Council in an effort to play a balanced and constructive role," he said.

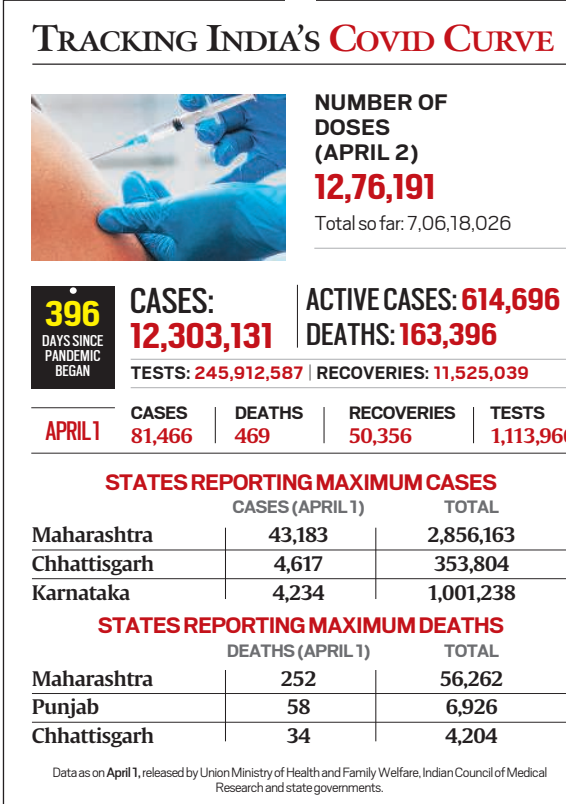
When asked about Indian defence attaché in Myanmar attending a military parade on the occasion of that country's annual Armed Forces Day on March 27, along with representatives of seven other nations, Bagchi said that India has a "functioning embassy in Myanmar" and the country's "ambassador, defence attaché and other diplomatic officers, continue to discharge their regular diplomatic responsibilities".

He added, "Nothing more should be read into this event of attending by our defence attaché."

DMK, Cong keep insulting women: PM in Madurai

Madurai: PM Narendra Modi on Friday launched a blistering attack on the DMK and Congress, claiming that their leaders "keep insulting women", while pointing out that NDA schemes are aimed at empowering women. Addressing an election rally in Madurai, seeking votes for NDA candidates, including from ally AIADMK for the April 6 Assembly polls in Tamil Nadu, Modi said the late chief minister M G Ramachandran's vision for inclusive development and prosperous society "inspires us".

Lashing out at the DMK and Congress, Modi said they had no agenda to talk about and alleged that the two parties will not guarantee either the safety or dignity for the people. **PTI**



Turmoil in Karnataka unit of BJP over minister's complaint against BSY

EXPRESS NEWS SERVICE
BENGALURU, APRIL 2

THE BJPS Karnataka unit appeared to be in turmoil with senior state minister K S Eshwarappa writing to the Governor and the BJP central leadership, criticising the functioning of Chief Minister B S Yediyurappa.

Eshwarappa, who is the state rural development and panchayat raj minister, has expressed deep resentment over Yediyurappa interfering in financial matters of his ministry without consultations and basically bypassing him while releasing funds worth crores for rural roads in the constituencies of a few legislators.

In his March 31 letter to Governor Vajubhai Vala, he cited several instances of "direct interference by the Chief Minister in the affairs of departments of other cabinet ministers in violation of The Karnataka (Transaction of Business) Rules, 1977".

He cited instances such as the allocation of Rs 65 crore to the

Bangalore Urban zilla panchayat, which is headed by G Mariswamy, a relative of Yediyurappa, for road development without clearance from his ministry despite the sanctioned amount for road development for the Bengaluru Urban zilla panchayat being Rs 1.17 crore.

"It is highly unfortunate that the Honble Chief Minister knowingly issued such orders ignoring the minister in-charge of the department. If this trend continues in the future – bypassing the minister and violating rules – I do not know where I stand as the minister in charge of the department," Eshwarappa wrote. He claimed to have brought the matter to the notice of Prime Minister Narendra Modi, Union Home Minister Amit Shah and other senior leaders. The BJP national leadership, however, appeared to be upset with the minister for writing to the Governor and making it public. According to a senior leader in Delhi, the party's top leadership is viewing it as a serious act of indiscipline.

FULL REPORT ON www.indianexpress.com

Can gradually open up vaccination: AIIMS chief



EXPRESS NEWS SERVICE
NEW DELHI, APRIL 2

AS THE country enters the third phase of its Covid vaccination drive, AIIMS chief Dr Randeep Guleria said the need of the hour is to inoculate more people and gradually open up to cover lower age groups – but this has to be balanced with the availability of vaccines.

Speaking at The Indian Express Idea Exchange e-event Friday, Guleria said: "We are a very large country and if we were to say that we would want to vaccinate the entire adult population for which the vaccine has been currently approved, then that would mean close to one billion people. We will need two billion doses and there is no way that we could get two billion doses if we have to open it up for everyone."

According to Guleria, the challenge is to balance the doses available "with the number of people we can vaccinate based on the priority list".

"So what I think one needs to do is to see how the trend is and if you find that after a week or 10 days, the number of people coming for vaccination are falling, open it up for a lower age group and gradually do that. There are people in the lower age group who are wanting to be vaccinated whereas others who are in the older age group meet the criteria but still are reluctant and not willing to take the vaccine but are holding up the line," he said.

The vaccination drive, which kicked off on January 16, has been witnessing a lukewarm response with several states still not being able to meet the target of inoculating their healthcare and frontline workers.

FULL REPORT ON www.indianexpress.com

छत्तीसगढ़ राज्य सहकारी दुध महासंघ मर्यादित
ग्राम - उरला, पो-बी.एम.वाय.चरोदा, जिला-दुर्ग (छ.ग.)

क्रमांक / 101 / छादुस / BASNA / ब्रय / 2021 दिनांक - 01.04.2021

॥ निविदा सूचना ॥

दुध महासंघ द्वारा बसना दुध संयंत्र में एटमोस्फेरिक कन्डेसर प्रदाय कर, स्थापित किये जाने हेतु निविदा आमंत्रित की जाती है, जिसकी निविदा जमा करने की अंतिम तिथि **04.05.2021** निर्धारित है।

विस्तृत विवरण दुध महासंघ की वेबसाइट - www.cgcoopdairyfed.in पर उपलब्ध है। **प्रबंध संचालक**

FOR THE ATTENTION OF THE CREDITORS OF M/s. ULTRA TILE PRIVATE LIMITED
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Ultra Tile Private Limited
2. Date of Incorporation of Corporate Debtor	25.08.1993
3. Authority under which Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs Registrar of Companies, Chennai
4. Corporate Identity No. of Corporate Debtor	U26960TN1993PTC025667
5. Address of the Registered Office of Corporate Debtor	KPM'S SAPPHIRE, No. 26, 11th Avenue Ashok Nagar Chennai TN 600083 IN
6. Insolvency Commencement Date in respect of Corporate Debtor	31.03.2021, Order delivered on 30.03.2021. Order received and acknowledged by IRP on 31.03.2021
7. Estimated Date of Closure of Insolvency Resolution Process	27.09.2021
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: L V Shyam Sundar, Registration Number: IBBI/PA-002/IRP-N00262/2017-18/10775
9. Address and e-mail of the Interim Resolution Professional, as registered with the board	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. Email: shyam.ascend@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu - 600087. Email: cirp.ultratile@gmail.com with a copy marked to shyam.ascend@gmail.com Landline: 044-43535657, Mobile: 9884882326 (Office)
11. Last Date for Submission of Claims	14.04.2021 (14 days period reckoned from the date of commencement of CIRP, i.e. 31.03.2021)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable based on the understanding of the IRP as on date.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable based on the understanding of the IRP as on date
14. (a) Relevant Forms and (b) Details of authorized representatives	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable based on the understanding of the IRP as on date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Ultra Tile Private Limited** on 31.03.2021. The creditors of **M/s. Ultra Tile Private Limited** are hereby called upon to submit their claims with proof on or before **14.04.2020** (14 days period reckoned from the date of commencement of CIRP, i.e. 31.03.2021) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Claims by Operational Creditors shall be submitted in Form B; Claims by Financial Creditors shall be submitted in Form C; Claims by workman or an employee of the corporate debtor shall be submitted in Form D. Claims by numerous workmen or employees of the corporate debtor may be submitted by an authorized representative on their behalf in Form E.

The claim form can be downloaded from <https://www.ibbi.gov.in/home/downloads> and be submitted with proofs to the IRP at the address [email-ID mentioned against entry No. 10]

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional : **L V SHYAM SUNDAR**
Date : **01.04.2021**
Place: **Chennai**
Signature of Interim Resolution Professional:

MAHARASHTRA STATE SEEDS CORPORATION LIMITED
Mahabees Bhavan, Krishna Nagar, Akola - 444 104.
Phone No. 0724-2455093, 8696942704, 8696942706
CIN : U01200MH1976SGC018990
E-mail - headmin@mahabeej.com Website - www.mahabeej.com

RECRUITMENT NOTICE

The Maharashtra State Seeds Corporation Limited, Akola a leading Public Sector Undertaking in India, engaged in seed production, processing and marketing of quality seeds of various crops and varieties wishes to recruit dynamic professional for the following post.

Sr. No.	Name of the Post	Emoluments	Number of vacancies
01	Law Officer (On Contract basis for 11 Months period)	Rs.35,000/- (Consolidated) Per Month	1

The detailed advertisement containing qualification/ experience/Emoluments/Age limit & prescribed format of application etc. is available on Notice Board and in Job List on our website at www.mahabeej.com. The last date for receipt of application is **on Dated 15/04/2021 during office hours.**

(Dr.Prafull Lahane)
General Manager (Admin)
Akola
Date 01/04/2021

move ahead with
EXPRESS
Careers
Every Thursday in
The Indian EXPRESS & Loksatta

I'm politically unaffiliated. Not un-opinionated.
The Indian Express.
For the Indian Intelligent.

#IndianIntelligent

The Indian EXPRESS
— JOURNALISM OF COURAGE —

EXPRESS
Careers
Every Thursday in
The Indian
EXPRESS,
The Financial
Express &
LOKSATTA
Advtg. details
contact:
0712-2236897
0712-2236873

MANAPPURAM FINANCE LTD.

GOLD AUCTION NOTICE

The pledges in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 19/04/2021 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-

AKOLA, INCOME TAX, CHOWK, 110600700018823, 110600730008944, 9562, 110600730010201, 0203, 0204, 0277, 0293, 0294, JATHARA PETH, 111520700026369, 6393, 111520730009455, 111520730010176, 0177, 0188, 0198, 0199, 0214, 0233, 0242, 0255, 0260, 0312, 0333, SHRIVASTAVA CHOWK AKOLA, 134750700013889, 1347507300005660, 5678, VIDHYANAGAR AKOLA, 110770700019514, 9541, 9893, 1107707000020005, 0034, 0047, 0058, 110770730007897, 8160, 9284, 9379, 9386, 9448, 9540, 9552, 9664, 9665, 9666, 110770730010275, 0319, 0328, 0347, 0366, 0395, 0403, 0422, AMRAVATI, ACHALPUR, 138800700000448, 0461, ANJANGAON, 138750700000543, 0550, 138750730000311, JAISTAMBH SQUARE, 1224607000034380, 4382, 4407, 4412, 4417, 4420, 4423, 4425, 4427, 4433, 4434, 4435, 4445, 4447, 4450, 4462, 4464, 122460730010635, 0638, 0640, 0641, 0642, 0651, 0655, 0658, 0670, 0680, 0726, PARATWADA AMARAVATI, 137630700000894, RAJAPETH AMARAVATI, 123250700031886, 3045, 3140, 3884, 3889, 3906, 3942, 3948, 3952, 3970, 3997, 4016, 4022, 123250730014083, 5515, 5727, 6714, 6807, 6847, 6849, 6912, 6960, 6970, 6995, 7033, 7036, RAVI NAGAR AMARAVATI, 1150307000035760, 6094, 6295, 6660, 6698, 6739, 6750, 6751, 6756, 6757, 6760, 6773, 6774, 6795, 6802, 6807, 6818, 6823, 6835, 115030730014733, 5619, 5620, 5631, 5632, 5644, 5648, 5650, 5685, 5686, 5690, 5699, 5700, 5701, 5702, 5706, 5718, WARUD, 1392507300000329, BHANDARA, GANDHI CHOWK BHANDARA, 1389907000000526, 0539, 1389907300000344, MAIN ROAD LAKNI, 128980700032330, 2331, 2364, 2370, 2468, 3336, 3409, 3434, 3456, 3458, 3460, 3475, 3479, 3496, 128980730018797, 8821, 8822, 8870, 8906, 8988, 9032, 9067, 9423, 9424, 128980730020409, 0418, 0421, 0422, 0437, 0451, 0556, 0592, 0615, 0622, 0644, MAIN ROAD TUMSAR, 134710700021527, 1582, 1611, 1635, 1648, 1656, 1666, 1667, 1673, 1674, 1675, 1694, 134710730017037, 7080, 7173, 7223, 7251, 7289, 7419, 7471, 7480, 7975, 8229, 8422, 8424, 8428, 8436, 8467, 8492, 8495, 8524, 8525, 8526, 8575, ZILLA PARISHAD SQUARE BANDARA, 132370700016682, 7231, 7258, 7263, 7267, 7273, 7276, 7302, 132370730013985, 3961, 3966, 6181, 6192, 6196, 6547, 6548, 6549, 6550, 6551, 6552, 6553, 6554, 6572, 6581, 6654, 7210, 7212, 7406, 7415, 7418, 7438, 7443, 7452, 7466, 7473, 7484, 7490, 7511, 7551, BULDHANA, GANDHI CHOWK KHAMGAON, 134210700016475, 6485, 6486, 6493, 6499, 6501, 6507, 6509, 6522, 7224, 7253, 7263, 7274, 7283, 1342107300008450, 8684, 8685, 9390, 9674, 9684, 9685, 9708, 9740, 9791, 9792, 9820, 9872, 9876, 1342107800000002, JALNA ROAD CHIKHLI, 1323507000205073, 5118, 5376, 5429, 5733, 5734, 5837, 6645, 6647, 6662, 6663, 6683, 6684, 6695, 6699, 6724, 6727, 6728, 6729, 6745, 6746, 6749, 6757, 6778, 6780, 6790, 132350730021666, 3526, 3703, 3704, 3705, 3883, 3888, 3889, 4017, 4031, 4145, 4170, 4202, 4215, CHANDRAPUR, AMBEDKAR CHOWK WARORA, 131860700022060, 2574, 2790, 2792, 2793, 2799, 2881, 2887, 2930, 2957, 3061, 3077, 3124, 3128, 3853, 3891, 3908, 3922, 3958, 3963, 131860730020318, 2120, 2529, 2530, 2531, 2582, 2786, 2910, 3329, 3330, 5312, 5483, 5489, 5520, 5580, 5658, 5691, 5710, 5725, 5740, 5744, 5749, 5756, 5757, 5777, 5778, 5786, 5808, 5841, 5911, 5998, 6106, BALLARPUR, 138940730001674, 1675, BHADRAWATI, 139050700000625, 0627, 139050730004474, KASTURBA ROAD CHANDRAPUR, 138920700000251, 138920730002784, 2875, WARDHA, KARANE SQUARE HINGANGHAT, 1332307000018675, 8917, 9047, 9870, 9881, 9882, 9885, 9891, 9904, 9921, 9932, 9944, 9956, 9958, 133230730017860, 7868, 7869, 7870, 7895, 7974, 7975, 7976, 8117, 8401, R V NAKA WARDHA, 134280700021152, 1345, 2127, 2160, 2170, 2183, 2185, 2214, 2220, 134280730018159, 8254, 9866, 9915, 134280730020070, 0209, WARDHA, 121270700027745, 7966, 8112, 8113, 8215, 8593, 8666, 8913, 8953, 8956, 121270730022127, 2128, 4031, 4082, 4083, 4125, 4129, 4147, 4170, 4175, 4198, 4211, 4405, 4416, YAVATMAL, BUS STAND PUSAD, 134620700018241, 8769, 134620730007111, 7418, 7448, PANDHARKAWADA, 138990700003188, 9111, 9262, 9263, 134330700040402, 0563, 0581, 0585, 0641, 0676, 0700, 0702, 134330730053082, 3651, 4981, 5083, 5084, 5085, 5125, 5144, 5173, 5176, 5298, 5299, 5400, 5515, 5621, 5764,

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details please contact 9072604049.

Authorised Officer
For Manappuram Finance Ltd

